

Returns to be submitted by a Payment Service Provider

[See regulation 32]

Payment Service /Activity/Service obligation	Form and Submission period	Time limit for submission
PSP's declaration of Net Worth	Annual	Within three months of end of a financial year
Auditor's certificate of Net worth of PSP	Annual	Within six months of end of a financial year
Auditor's certificate on Maintenance of Balance in Escrow Account/s	Quarterly	Within 15 days of end of a quarter
Account issuance service	Form 1A – Monthly	Within 15 days of end of a month
	Form 1B – Half-yearly	Within 15 days of end of every half year
	Form 1C – Annual	Within 15 days of the end of a financial year
Cross- border and intra IFSC money transfer service	Form 2A – Monthly	Within 15 days of end of a month
	Form 2B – Half-yearly	Within 15 days of end of every half year
Merchant acquisition service	Form 3A – Monthly	Within 15 days of end of a month
	Form 3B – Half-yearly	Within 15 days of end of every half year
E-money issuance service	Form 4 – Monthly	Within 15 days of end of a month
Escrow service	Form 5 - Monthly	Within 15 days of end of a month
Safeguarding of applicable funds	Form 6 – Monthly	Within 15 days of end of a month
Information on agents appointed by PSP	Form 7 – Half yearly	Within 15 days of end of every half year
Security of IT systems and other infrastructure	Form 8 – Quarterly	Within 15 days of end of a quarter
Redressal of grievances	Form 9 – Quarterly	Within 15 days of end of a quarter

PSP's certificate of Net worth

(To be submitted by the PSP within three months of end of a financial year)

1. On behalf of (Name of PSP), I/we certify that the net worth of (Name of PSP) as on, arrived at as per the provisions of regulation 6 of the IFSCA (Payment Services) Regulations, 2024 stood at

2. The details for net-worth computation are given below:

Computation of net-worth of _____ as on _____

-

Particulars	Amount
Equity Share Capital	
Add :	
i. Preference shares compulsorily convertible into Equity capital	
ii. Free Reserves	
iii. Share Premium Account	
iv. Capital Reserves (representing surplus arising out of sale proceeds of assets)	
Less :	
i. Revaluation Reserves	
ii. Accumulated Losses	
iii. Book Value of Intangible Assets	
iv. Deferred Revenue Expenditure	
Net-worth as on _____	

(Authorised signatory)

Auditor's certificate of Net worth of PSP

(To be submitted by the PSP within six months of end of a financial year)

1. With reference to Regulation 6 of the IFSCA (Payment Services) Regulations, 2024 ("the regulations"), we have perused the records maintained by _____ (Name of PSP). On the basis of our perusal of the records, the audited/unaudited (*strike off whichever is not applicable*) financial statements for the financial year ended _____ and the information and explanations given to us, we certify that the (Name of PSP)'s net-worth computed in accordance with the paragraph 3 of schedule V of the regulations as on _____ is (currency) _____.

2. This certificate has been provided by us at the request of the Company

3. The details for net-worth computation are given below:

Computation of net-worth of _____ as on _____

Particulars	Amount
Equity Share Capital	
Add :	
v. Preference shares compulsorily convertible into Equity capital	
vi. Free Reserves	
vii. Share Premium Account	
viii. Capital Reserves (representing surplus arising out of sale proceeds of assets)	
Less :	
v. Revaluation Reserves	
vi. Accumulated Losses	
vii. Book Value of Intangible Assets	
viii. Deferred Revenue Expenditure	
Net-worth as on _____	

(Signature of Auditor with seal)

Auditor's Certificate on Maintenance of Balance in Escrow Account/s

(To be submitted by the PSP within 15 days of end of a quarter)

(Name of PSP :)

For the Period (Start Date) to (End Date)

No.	Information item	Details
1.	Escrow bank account/s : i.Name of the Bank ii.Branch Address iii. Account No.	
2.	Outstanding Liability (i.e. value of outstanding e-money in wallets issued by the PSP and payments due to merchants) of the entity at the beginning of the quarter	
3.	<u>Debits to Escrow account(s) during the Quarter :</u> a. Payments to merchants / payment service providers towards reimbursement of claims received from them. b. Payment to nodal bank (IBU or IBC) for processing funds transfer instructions of the payment service user c. Payments made to nodal bank towards settlement obligations from participation in payment systems d. Payment towards applicable taxes e. Refunds towards cancellation of transactions resulting in erroneous loading / reloading of transactions f. Funds transferred to other escrow account (if any) g. Any other payment due to the PSP as per terms of contract entered into with the Payment Service User (e.g. service charges,	

	<p>forfeited amount, commissions, etc.).</p> <p>h. Any other debit as directed by the regulator</p>	
4.	<p><u>Credits to Escrow account(s) during the Quarter :</u></p> <p>a. Payments received towards issue, load / reload of wallets, including through agents</p> <p>b. Refunds received for failed / disputed / returned / cancelled transactions</p> <p>c. Payments received from nodal bank towards settlement obligations from participation in payment systems</p> <p>d. Funds received from other escrow account.</p>	
5.	<p>Balance in the Escrow bank account(s) balance at the end of the Quarter</p>	
6.	<p>(i) Whether the escrow account(s) had sufficient balance to cover the outstanding liability of the entity,</p> <p>(a) on daily basis (<i>for e-money issuance service</i>)?</p> <p>(b) no later than the next business day (<i>for other payment services</i>) ?</p> <p>(ii) If response is “No” for (i)(a) or (i)(b) :</p> <p>a. number of days of shortfall in balance</p> <p>b. amount short in escrow account(s) on each of the days there was shortfall.</p> <p>(iii) If response is “Yes” for (i)(a) or (i)(b), least amount by which escrow balance exceeded the outstanding liability of the PSP at EOD of any day during the quarter and the date thereof.</p>	<p>Yes/No</p>

7.	(i) Minimum balance in the escrow account(s) during the quarter (data to be provided separately for each escrow account) (ii) Maximum balance in the escrow account(s) during the quarter (data to be provided separately for each escrow account)	
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Details of transfer between escrow accounts					
	Transfer from	Transfer to	Amount	Date	Remarks (if any)

REGULATORY RETURNS

(Name of PSP :)

For the Period (Start Date) to (End Date)

Form 1A – Account issuance service (Monthly submission)

(To be submitted by the PSP within 15 days of the end of the month)

1. <u>Payment accounts that may store e-money:</u>	Total value of transactions during the reporting period	Total number of transactions during the reporting period
(a) Amounts placed by payment service users in payment accounts that may store e-money		
(b) Amounts withdrawn by payment service users from payment accounts that may store e-money		

2. <u>Payment accounts that may not store e-money:</u>	Total value of transactions for the reporting period	Total number of payment transactions for the reporting period
(a) Transactions in payment accounts that may not store e-money		

3. <u>Number of payment accounts</u>	<u>Accounts that may store e-money</u>	<u>Accounts that may not store e-money</u>
(a) Total number of payment accounts as at the beginning of the reporting period		
(b) Number of payment accounts issued/opened during the reporting period		
(c) Number of payment accounts closed during the reporting period		
(d) Total number of payment accounts as at the end of the reporting period		

Form 1B – Account-issuance service (Half-yearly submission)

(To be submitted by the PSP within 15 days of the end of half year)

1. Number of payment service users	Total number of payment service users as at the end of the reporting period

Form 1C – E-money account issuance service (Annual submission)

(To be submitted by the PSP within 15 days of the end of every year)

1.	Total number of payment service users as at the end of the reporting period	Total number of payment accounts as at the end of the reporting period	Total value of e-money transferred for the reporting period
(a) Number of payment service users having active accounts (i.e., number of payment service users with at least one payment account that has not been closed)			
(b) Number of active payment accounts (i.e. number of payment accounts that have not been closed)			
(c) Of the payment service users in (a) –			
(i) number of payment service users whose total value of e-money withdrawn from all payment accounts held by them with the PSP, in the year was :			
a. less than \$25,000 but not more than \$25,000			
b. More than \$25,000 but not more than \$50,000			
c. More than \$50,000 but not more than \$75,000			
d. More than \$75,000			

<p>(d) Of the payment service users in (a), number of payment service users who transferred any e-money drawn from all payment accounts with the PSP to a personal deposit account in the name of the customer with a bank outside IFSC and total value of e-money transferred over the reporting period (How many payment service users transferred e-money to their personal deposit account with a bank outside IFSC and the value of such transfer)</p>			
<p>(e) Of the payment service users in (a), number of payment service users who transferred any e-money drawn from all payment accounts held with the PSP to a personal deposit account in the name of the customer with a bank in IFSC and total value of e-money transferred over the reporting period (How many payment service users transferred e-money to their personal deposit account with a bank in IFSC and the value of such transfer)</p>			

Form 2A – Cross-Border and Intra IFSC Money Transfer service
(Monthly submission)

(To be submitted by the PSP within 15 days of the end of the month)

	Total number of payment transactions for the reporting period	Total value of payment transactions for the reporting period
1. Payment transactions involving receiving or arranging for the receipt of money from any person in IFSC, whether as principal or agent, for the purpose of transmitting, or arranging for the transmission of the money to any person outside IFSC (outward cross-border money transfer) (see para 2(1)(i)(i) of the regulations)		
2. Payment transactions involving receiving or arranging for the receipt of money from a person outside IFSC, whether as principal or agent, for the purpose of transmitting, or arranging for the transmission of the money to any person in IFSC (inward cross-border money transfer) (see para 2(1)(i)(ii) of the regulations)		
3. Payment transactions involving receiving or arranging for the receipt of money from a person outside IFSC, whether as principal or agent, for the purpose of transmitting, or arranging for the transmission of the money to any person outside IFSC (other cross-border money transfer) (see para 2(1)(i)(ii) of the regulations)		
4. Payment transactions involving receiving or arranging for the receipt of money from a person in IFSC, whether as principal or agent, for the purpose of transmitting, or arranging for the transmission of the money to any other person IFSC (Intra IFSC money transfer)		

Form 2B – Cross-Border and Intra IFSC Money Transfer service
(semi-annual submission)

(To be submitted by the PSP within 15 days of the end of every half year)

A. In respect of <u>outward cross-border money transfer</u> services where money was sent to :	Total number of payment transactions for the reporting period	Total value of payment transactions for the reporting period
1. Persons resident in India		
(a) money accepted from financial institutions		
(b) money accepted from other than financial institutions including :		
(i) natural persons		
(ii) all other persons (includes any company or association or body of persons, corporate or unincorporated)		
2. Persons resident outside India and outside IFSC		
(a) money accepted from financial institutions		
(b) money accepted from other than financial institutions including :		
(i) natural persons		
(ii) other persons (includes any company or association or body of persons, corporate or unincorporated)		

B. In respect of <u>inward cross-border money transfer</u> services where money was accepted from :	Total number of payment transactions for the reporting period	Total value of payment transactions for the reporting period
1. Persons resident in India		
(a) that are institutions regulated by one or more financial sector regulators		

(b) that are natural persons		
(c) that are other persons (i.e. any company or association or body of persons, corporate or unincorporated)		
2. Persons resident outside India and outside IFSC		
(a) that are institutions regulated by one or more financial sector regulators		
(b) that are natural persons		
(c) that are other persons (i.e. any company or association or body of persons, corporate or unincorporated)		

C. (a) In respect of <u>other cross-border money transfer</u> services where money was accepted from :	Total number of payment transactions for the reporting period	Total value of payment transactions for the reporting period
1. Persons resident in India		
(a) that are institutions regulated by one or more financial sector regulators		
(b) that are natural persons		
(c) that are other persons (i.e. any company or association or body of persons, corporate or unincorporated)		
2. Persons resident outside India and outside IFSC		
(a) that are institutions regulated by one or more financial sector regulators		
(b) that are natural persons		
(c) that are other persons (i.e. any company or association or body of persons, corporate or unincorporated)		

C. (b) In respect of <u>other cross-border money transfer</u> services where money was sent to :	Total number of payment transactions for the reporting period	Total value of payment transactions for the reporting period
1. Persons resident in India		
(a) that are institutions regulated by one or more financial sector regulators		
(b) that are natural persons		
(c) that are other persons (i.e. any company or association or body of persons, corporate or unincorporated)		
2. Persons resident outside India and outside IFSC		
(a) that are institutions regulated by one or more financial sector regulators		
(b) that are natural persons		
(c) that are other persons (i.e. any company or association or body of persons, corporate or unincorporated)		

D. In respect of <u>Intra IFSC money transfer</u> services where money was accepted from :	Total number of payment transactions for the reporting period	Total value of payment transactions for the reporting period
1. Person resident in India		
(a) that are institutions regulated by one or more financial sector regulators		
(b) Being natural persons having a foreign currency account in IFSC		
(c) that are other persons (i.e. any company or association or body of persons, corporate or unincorporated)		
2. Persons resident outside India and outside IFSC		
(a) that are institutions regulated by one or more financial sector regulators		

(b) that are natural persons		
(c) that are other persons (i.e. any company or association or body of persons, corporate or unincorporated)		

E. Top 10 countries/jurisdictions		Beneficiary country / jurisdiction	Total value of payment transactions for the reporting period
1. to whom money is transmitted under outward cross-border money transfer service	1		
	2		
	...		
	10		
			Beneficiary country / jurisdiction
2. from whom money is received, under inward cross-border money transfer service	1		
	2		
	...		
	10		

F. In respect of inward cross-border money transfer services where a payment service user receives the money, provide details of :	Total number of payment transactions for the reporting period	Total value of payment transaction for the reporting period
1. Money deposited into payment service user's account with an IBU/IBC		
2. Money credited into the wallet issued to the payment service user by the reporting PSP		

G. In respect of outward cross-border money transfer services where a payment service user remits money, provide details of:	Total number of payment transactions for the reporting period	Total value of payment transaction for the reporting period
1. Money withdrawn from the payment service user's account with an IBU/IBC		
2. Money debited from the wallet issued to the payment service user by the reporting PSP		

Form 3A – Merchant Acquisition service (monthly submission)

(To be submitted by the PSP within 15 days of the end of the month)

1. Merchant acquisition transactions accepted and processed for:	Total number of payment transactions for the reporting period	Total value of payment transactions for the reporting period
(a) Merchants that are carrying on business in IFSC or that are incorporated, formed, or registered in IFSC		
(b) Merchants that carrying on business in onshore India and that are incorporated, formed, or registered in onshore India.		
(c) Merchants that carrying on business outside IFSC and outside onshore India and that are incorporated, formed, or registered outside IFSCA and outside onshore India		

Form 3B – Merchant Acquisition service (semi-annual submission)

(To be submitted by the PSP within 15 days of the end of every half year)

1. Payment transactions accepted or processed	Number of merchants
(a) Merchants that are carrying on business in IFSC or that are incorporated, formed, or registered in IFSC	
(b) Merchants that carrying on business in onshore India and that are incorporated, formed, or registered in onshore India.	
(c) Merchants that carrying on business outside IFSC and outside onshore India and that are incorporated, formed, or registered outside IFSCA and outside onshore India	

2. List the top 10 merchants by total number of payment transactions that have been accepted or processed, where the merchants are carrying on business in IFSC or that are incorporated, formed, or registered in IFSC		Name of Merchant
	1	
	2	
	3	
	
	

3. List the top 10 merchants by total number of payment transactions that have been accepted or processed, where the merchants are carrying on business in onshore India and that are incorporated, formed, or registered in onshore India.		Name of Merchant
	1	
	2	
	3	
	
	

Form 4 – E-money Issuance service (monthly submission)

(To be submitted by the PSP within 15 days of the end of the month)

Details	Amount (in respective FCY)
<ol style="list-style-type: none">1. Total value of e-money issued during the month2. Daily average of the total value of e- money issued during the month	

Form 5 – Escrow service (monthly submission)

(To be submitted by the PSP within 15 days of the end of the month)

1. Information regarding Master Escrow account/s (MEAs)

Name of IBU/IBC	Account number and type	Total value of transactions (Debit + Credit) during the month

2. Information regarding transactions through Digital Escrow accounts (DEAs)

Particulars	Number of DEAs	Value of funds available in /received in /paid from MEA/s in relation to the DEAs
Open DEAs at the beginning of the month		
Number of DEAs opened during the month		
Number of DEAs closed during the month		
Number of open DEAs at the		

Form 6 – Safeguarding of applicable funds (monthly submission)
(To be submitted by the PSP within 15 days of the end of the month)

1. <u>Applicable funds held for cross border money transfer service, merchant acquisition service and escrow service.</u> a) Amount of applicable funds held by the PSP for the purpose of providing cross border money transfer service, merchant acquisition service and escrow service. b) Average daily balance for the month	Day	Daily balance
	1	
	2	
	...	
	30	
	31	

2. <u>Applicable funds held for e-money issuance service</u> a) Amount of applicable funds held by the PSP for purposes of e-money issuance service b) Average daily balance for the month	Day	Daily balance
	1	
	2	
	...	
	30	
	31	

3. Where applicable funds are safeguarded by an undertaking, from a safeguarding institution, to be fully liable to the customer for the applicable funds	(a) Name of safeguarding institution 1	Day	Daily amount of applicable funds received by the PSP and deposited with safeguarding institution 1	
			For the purposes of cross border money transfer service, merchant acquisition service and escrow service.	For the purposes of e - money issuance service
		1		
		2		
		...		
	31			
	(b) Name of safeguarding institution 2		Daily amount of applicable funds received by the PSP and deposited with safeguarding institution 2	

			For the purposes of cross border money transfer service, merchant acquisition service and escrow service	For the purposes of e- money issuance service
		1		
		2		
		...		
		30		
		31		

4. Where applicable funds are safeguarded by a guarantee given by a safeguarding institution for the amount of the applicable funds	(a) Name of safeguarding institution 1	Day	Daily amount of applicable funds received by the PSP and deposited with safeguarding institution 1		
			For the purposes of cross border money transfer service, merchant acquisition service and escrow service.	For the purposes of e- money issuance service	
			1		
			2		
			...		
			30		
		31			
	(b) Name of safeguarding institution 2	Day	Daily amount of applicable funds received by the PSP and deposited with safeguarding institution 2		
			For the purposes of cross border money transfer service, merchant acquisition service and escrow service.	For the purposes of e- money issuance service	
			1		
			2		
			...		
			30		
			31		

5. Where applicable funds are safeguarded by depositing the relevant money in an escrow /trust account maintained with a safeguarding institution;	(a) Name of safeguarding institution 1	Day	Amount of daily balance in trust account	Daily amount of applicable funds received by the PSP and safeguarded by safeguarding institution 1	
				For the purposes of crossborder money transfer service, merchant acquisition service and escrow service.	For the purposes of e-money issuance service
	(b) Name of safeguarding institution 2	Day	Amount of daily balance in trust account	Daily amount of applicable funds received by the PSP and safeguarded by safeguarding institution 2	
				For the purposes of crossborder money transfer service, merchant acquisition service and escrow service.	For the purposes of e-money issuance service

Changes in safeguarding arrangements during the month (if any)			
(a) Commencement of new safeguarding arrangement	Type of Safeguarding arrangement	Safeguarding institution	Effective date of commencement
(b) Discontinuation of existing safeguarding arrangement	Type of Safeguarding arrangement	Safeguarding institution	Effective date of discontinuation

Form 7 - Information on agents appointed by PSP

(see Regulation 24(2))

(To be submitted by the PSP within 15 days of completion of every half year)

No.	Information item	Details
1.	Number of agents appointed by the PSP (as on last date of reporting period) – <i>provide/enclose the full list of Agents</i>	
2.	(i) Have the requirements of regulation 24 (2) (b) complied with for all agents (ii) If answer to (i) is “No”, give the list of such agents	Yes/No
3.	Number of agents who are group entities of the PSP - <i>provide/enclose the full list of such agents</i>	
4.	(i) Have any entity considered for appointment of agent or appointed as agent has been rejected or terminated due to failure to satisfy KYC/AML requirements (ii) If answer to (i) is “Yes”, give the list of such agents	Yes/No
5.	(i) Does the PSP have indirect access to a payment system (within and outside IFSC) through its agent (ii) If answer to (i) is “Yes”, give the list of such agents and the relevant payment system (e.g. Fedwire, CHAPS, TARGET2 etc.)	Yes/ No

6.	Payment transactions accepted, processed or executed by each agent listed at 1		Total number of payment transactions for the reporting period	Total value of payment transactions for the reporting period
		1		
		2		
		3		
		...		

Form 8 - Security of IT systems and other infrastructure

(see Regulation 28)

(To be submitted by the PSP within 15 days of end of a quarter)

No.	Information item	Details
1.	Date when the latest assessment of the operational and security risks was performed	
2.	Date when the latest assessment of the adequacy of the mitigation measures and control mechanisms to mitigate Operational and Security risks was performed	
3.	Were any deficiencies identified in the assessment of adequacy of mitigation measures?	Yes/ No
4.	Summarise the deficiencies identified in question 4 (<i>please provide full details – add annexures if necessary</i>)	
5.	Date of last external audit of security measures	
6.	Summary of issues identified in last external audit of security measures (<i>please provide full details – add annexures if necessary</i>)	
7.	Summary of action taken to mitigate any issues identified in question 7	
8.	Number customer complaints during the reporting period root cause of which was the deficiency in the security of IT Systems	

Form 9 – Redressal of grievances

(see Regulation 29)

(To be submitted by the PSP within 15 days of end of a quarter)

Payment service type	Open complaints at the beginning of the quarter	Complaints received during the quarter	Complaints resolved during the quarter	Open complaints at the end of the quarter
Account issuance (including e-money account issuance)				
Escrow				
Cross border money transfer				
Merchant acquisition				

Details of complaints relating to Account issuance (including e-money account issuance)

Complaint type	Open complaints at the beginning of the quarter	Complaints received during the quarter	Complaints resolved during the quarter	Open complaints at the end of the quarter
(1) Relating to Fees/charges/disclosures				
(2) Transaction drop				
(3) Fraudulent/unauthorised use				
(4) Non-updation of mobile number/ address				
(5) Amount not credited back to source				
(6) Cash back queries				
(7) Promo code not working				
(8) Issues relating to setting of limits on Wallet				

(9) Inability to use wallet				
(10) Problems in resetting password or login				
(11) Delay in loading of Wallets				
(12) Non-Delivery of goods/services from merchants				
(13) Others (Please specify)				

Ageing of complaints resolved during the quarter

Payment service type	Within 48 hours	2 to 7 days	8 to 15 days	16 to 30 days	> 30 days
Account issuance (including e-money account issuance)					
Escrow					
Cross border money transfer					
Merchant acquisition					

Instructions for filing the returns

1. For the purpose of all the returns the term “year” shall mean a calendar year (i.e. commencing on January 1 and ending on December 31) unless specifically mentioned otherwise and associated terms like “half year” shall be construed along similar lines. The term “days” shall mean calendar days.
2. In case the last date of submission of a return is a holiday, the same may be submitted by the first working day following the holiday.
3. All amounts to be provided in absolute figures in the respective currency.
4. PSP’s declaration of Net Worth
 - a) Amounts in this certificate may be provided in USD or any other specified foreign currency
5. Auditor’s certificate of Net worth of PSP
 - a) Amounts in this certificate may be provided in USD or any other specified foreign currency
 - b) In case any other specified foreign currency is used, provide the value of Net Worth is USD by using the exchange rate for the last working day of the financial year
6. Auditor’s Certificate on Maintenance of Balance in Escrow Account/s
 - a) In case of multiple escrow accounts, details of all escrow accounts to be included in the certificate
 - b) Amounts in the certificate may be provided in the respective specified foreign currency in which the escrow account is opened
7. Form 1A, 1B and 1C
 - a) Total value of transactions in the above forms shall be reported separately for each currency in which the e-money was issued along with the corresponding number of transactions.
 - b) The term “withdrawn” in the above forms shall mean any payment transaction that results in a reduction in the amount of money or e-money in a payment account

- c) For the purpose of reporting the “number of payment service users” and the “total number of payment service users as at the end of the reporting period” in the above forms, where a PSP issues two or more payment accounts to the same payment service user (as identified by having the same unique identifier), the PSP shall treat all such payment accounts as belonging to one payment service user
- d) “Unique identifier” shall mean a combination of letters, numbers or symbols used by a PSP to identify unambiguously, for the purposes of a payment transaction,
 - (a) any payment service user that is a party to the payment transaction; and/or
 - (b) any payment account.

8. Form 2A and 2B

- a) Total value of payment transactions during the reporting period to be reported separately for each currency in which the payment transaction was undertaken along with the corresponding number of transactions.
- b) “Financial institution(s)” shall have the same meaning as in section 3(c) of the International Financial Services Centres Authority Act, 2019
- c) “Persons resident in India” and “Persons resident outside India” shall have the same meaning as in sections 2(v) and 2(w) of the Foreign Exchange Management Act, 1999.

9. Form 3A and 3B

- a) Total value of payment transactions during the reporting period to be reported separately for each currency in which the payment transaction was undertaken along with the corresponding number of transactions.

10. Form 4

- a) Actual number of days in the month to be used for calculating the daily average of the total value of e-money issued during the month

11. Form 5

- a) Total value of payment transactions during the reporting period to be reported separately for each currency in which the payment transaction was undertaken along with the corresponding number of transactions.

12. Form 6

- a) Daily balance to be reported separately for each specified currency
- b) Actual number of days in the month to be used for calculating the average daily balance for the month

13. Form 7

- a) Total value of payment transactions for the reporting period to be reported for each specified currency